

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 58 of 2014

Dated :04 November, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**M/s Jindal Power Ltd., Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors Respondent(s)**

Counsel for the Appellant (s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Hemant Singh,

Counsel for the Respondent (s) : Mr. S. Vallinayagam for R-2

ORDER

Mr. Sanjay Sen, Senior Advocate appearing on behalf of the Appellant has pointed out that a controversy is involved in this Appeal. Controversy is that the Appellant even without there being any long term PPA, has been supplying short term power by paying long term open access charges which plea has been rejected by the Central Commission in the Impugned Order.

Post this appeal for arguments of the parties on **12th January, 2016.**

**(T. Munikrishnaiah)
Technical Member
hcj/vg**

**(Justice Surendra Kumar)
Judicial Member**